

of cotton. May I know whether this decision to reduce the floor price of cotton by Rs. 50 or Rs. 55 has been taken on the basis of the recommendations of the Forward Marketing Commission or by the Government independently?

Shri T. T. Krishnamachari: No, Sir; definitely not.

REHABILITATION OF EAST PAKISTAN DISPLACED PERSONS

*173. **Shri N. B. Chowdhury:** Will the Minister of Rehabilitation be pleased to state:

(a) whether the Government of India have prepared any new plan for the rehabilitation of displaced persons from East Pakistan; and

(b) if so, the main features of the plan?

The Deputy Minister of Rehabilitation (Shri J. K. Bhonsle): (a) and (b). No new plan, as such, for the rehabilitation of displaced persons from East Pakistan has been prepared. However, the working of the existing relief and rehabilitation measures in West Bengal was examined by the Committee of Ministers who have laid down the lines of future policy in regard to relief and rehabilitation schemes in West Bengal and measures for their effective implementation. These decisions are being implemented in West Bengal and will wherever necessary, also be applied *mutatis mutandis* to the other States in the Eastern Region. A copy of the Report of the Committee of Ministers has already been circulated to all the members of the Parliament.

Shri N. B. Chowdhury: May I know, in preparing these schemes, whether Government have consulted representatives of the refugees, refugee organisations etc.

Shri J. K. Bhonsle: Yes, Sir.

ENGINEERING INDUSTRIES CAPACITY COMMITTEE

*174. **Shri A. K. Gopalan:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the Engineering Industries Capacity Committee has submitted its report; and

(b) what are the reasons for the non-utilisation of the installed capacity of industrial plants in the private and public sectors?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) The survey of the engineering industries by the Committee is with a view to advise Government regarding utilisation of existing capacity and also for purposes of expansion wherever such extension is possible. The Committee is not expected to submit a report in the conventional form, but it gives its impression and advice to Government on specific problems which are referred to it from time to time.

(b) Estimate of installed capacity and the non-utilisation of this capacity can only be dealt with in regard to specific units.

Shri V. P. Nayar: May I know whether Government is aware that in certain sections of the engineering industry at present there is idle capacity up to the extent of 60 per cent?

Shri T. T. Krishnamachari: If the hon. Member indicates precisely the section, I might be able to answer it in the affirmative or in the negative.

Shri V. P. Nayar: May I know whether Government have asked the Committee to enquire into the idle capacity of the industry section by section in these engineering industries?

Shri T. T. Krishnamachari: Certain industries, yes. Not all industries.

Shri Bansal: May I know if this Committee has submitted any preliminary or interim reports to Government and if it is the intention of Government to lay them on the Table of

the House either in full or in a summary form?

Shri T. T. Krishnamachari: The answer to the specific question is that it is more or less a Committee to advise Government, rather the Department, in regard to the furtherance of industrialisation and utilisation of capacity which is not being properly utilised. It is therefore not possible for us to lay the information or the impressions given by the Committee on the Table of the House because, as I have said, it is not a conventional report. There are piecemeal reports. It is rather difficult to piece them together. Sometimes the information contained is confidential. It relates to particular units, and, as the House will be aware, Government, which collects the information by reason of the power vested in it by various enactments, cannot disclose the nature and content of the information secured regarding a particular industry.

Shri Bansal: While the explanation of the Minister is all right, may I know what objection there is to place before the House even summary recommendations of this Committee?

Shri T. T. Krishnamachari: As I said, they do not come in the form of recommendations; they come in the form of advice. If there is any specific industry on which my hon. friend would like to have information, I would try to meet his wishes to the extent that is possible.

Shri V. P. Nayar: May I know whether it has been brought to the notice of Government by the Machine Tool Manufacturers' Association that the machine tool manufacturing industry has considerable idle capacity and that Government must help them in the utilisation of this idle capacity?

Shri T. T. Krishnamachari: That happens to be one of the industries with which we are primarily concerned.

308 L.S.D.

PETITION ON FILM SHOWS

***175. Shri S. N. Das:** Will the Minister of Information and Broadcasting be pleased to state:

(a) whether it is a fact that a petition signed by about 13,000 housewives and mothers of Delhi demanding action to control the evil of the cinema has been submitted to the Prime Minister;

(b) whether the petition has been considered by Government; and

(c) if so, the steps taken in the matter?

The Minister of Information and Broadcasting (Dr. Keskar): (a) Yes, Sir. I have also received a deputation of ladies who have collected considerable number of more signatures to a petition of the same sort. In a number of places deputations of ladies have made similar representations to Government.

(b) and (c). Government have sympathetically considered the petition. However, the position at present is that, in the matter of control of films, Government is limited by Clause (2) of Article 19 of the Constitution. Within the limitations of this Clause (2) a Directive has been issued by the Central Board of Film Censors to its Examining Committees for their guidance. A copy of the Directive is being placed on the Table of the House. It is also proposed, in order to give a more positive guidance to films, to establish a Film Production Bureau which will give advice to producers in the preparation of scripts etc. This has been done in pursuance of the recommendations of the Film Enquiry Committee.

It is not possible for Government in view of the Constitutional position to go any further. Though we are aware of a strong feeling all over the country and more especially amongst householders regarding certain trends in the cinema, it is not possible for us to take any action on account of Constitutional inability. Recently an important point was raised regarding the